# GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

## LOK SABHA UNSTARRED QUESTION NO. 3577 TO BE ANSWERED ON 16.03.2018

#### **Prevention of Cruelty against Animals**

### 3577. SHRIMATI JYOTI DHURVE:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has consulted various stakeholders to prevent cruelty against animals; and
- (b) if so, the details and the outcome thereof?

## ANSWER

## MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA)

(a) and (b) Government of India has enacted the Prevention of Cruelty to Animals Act, 1960 and framed Rules under the Act to prevent infliction of unnecessary pain and suffering to the animals.

The Central Government has established the Animal Welfare Board of India (AWBI), an advisory body which advices the State and Central Government on the issues related to animal welfare including cruelty meted out to animals. The State authorities are empowered to initiate appropriate action against the offenders meeting out cruelty to animals and to take action as per the law.

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